

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
(SOUTH ZONE) AT CHENNAI**

**(Application under Section. 14 and 15 read with section. 18 of National
Green Tribunal Act, 2010)**

APPLICATION NO: 8 OF 2021

IN THE MATTER OF:

**MEENAVA THANTHAI K.R.SELVARAJ KUMAR
MEENAVAR NALA SANGAM**

(Registered under section 10 of the Tamil Nadu
Societies Act, in SI.No. 205 of 2015 dated 26.06.2015)

Represented by its President,

M.R.Thiyagarajan,

S/o Late C. Rajalingam,

Office at No.48, East Madha Church Street,

Royapuram, Chennai-600 013.

Contact No.984 1590984. krtkarjiin@gmail.com.

... APPLICANT

AND

STATE OF TAMIL NADU

Through the Chief Secretary,

Government of Tamil Nadu, Secretariat

Chennai 600 009 Ph.25671555, email:- cs@tn.gov.in

AND 3 OTHERS.

.....RESPONDENTS

REPLY STATEMENT FILED BY THE 4TH RESPONDENT

M/s K.SRIDHAR
S.A.GANDHI &
R.NEPOLIYAN

COUSNEL FOR 4TH RESPONDENT

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INDEX

S.No.	DESCRIPTION OF DOCUMENT	PAGE
1.	REPLY STATEMENT OF 4 TH RESPONDENT	1 - 8
2.	<u>ANNEXURE R-I</u> Agreements entered in to between the 4 th respondent and M/s Ramky Energy & Environment Ltd	9 - 38
3.	<u>ANNEXURE R-II</u> Application for consent filed under Air Act and Water Act	39 - 50
4.	<u>ANNEXURE R-III</u> Consent fee paid by the 4 th respondent	51 - 60

Dated at Chennai on this the day of July 2021.


COUNSEL FOR 4TH RESPONDENT

1

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
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AND

1. STATE OF TAMIL NADU

Through the Chief Secretary,
Government of Tamil Nadu, Secretariat
Chennai 600 009 Ph.25671555, email:- cs@tn.gov.in

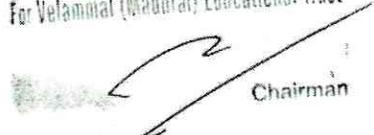
2. TAMIL NADU POLLUTION CONTROL BOARD,

Through the Chairman, 76, Mount Salai,
Guindy, Chennai - 600 032.
Tel: 044 -22353 134- 139.
Email-ID: tnpcb-chn@gov.in.

**3. TAMIL NADU STATE ENVIRONMENT IMPACT ASSESSMENT
AUTHORITY**

Through the Chairman
3rd Floor, Pangal Maligai,
No.1 Jeenis Road, Saidapet, Chennai-600 015,
Tamil Nadu. Ph.044 24359973.
Email Id. mstnseiaa@yahoo.com

For Velammal (Madurai) Educational Trust


Chairman

4. **M/s.VELAMMAL EDUCATIONAL TRUST**
(Hospital and Medical College)
Through the Chairman,
Velammal Village,
Madurai- Tuticorin Ring Road,
Anuppanadi
Madurai-9 Ph.0452-2698971.
Email Id.info@velammaltrust.com

.....RESPONDENTS

REPLY STATEMENT FILED BY THE 4TH RESPONDENT

1. The address for service of all notices and process on this respondent is that of his Counsel M/s K.SRIDHAR, S.A.GANDHI & R.NEPOLIYAN, Advocates at 134,Addl.Law.Chambers,High Court Buildings, Chennai-103.

2. This respondent has perused the Memorandum of application filed by the applicant herein and do not admit any of the averments contained therein except those that are specifically admitted hereunder.

3. At the outset, this respondent submits that the above application is not maintainable either in law or on facts and the same is liable to be dismissed in limine. It is respectfully submitted that the object and scope of the applicant society and its Bye law does not authorized the society to deal with the subject matter of OA before this Hon'ble Tribunal and the applicant who having no territorial connection with the 4th respondent has come up with several false set of facts and allegations against this 4th respondent which are all factually not correct and it can be prima facie seen that the above OA has been filed without any cause of action. Therefore the above OA is liable to be rejected as not maintainable under section 14 and 15 of the NGT Act.

for: Velammal (Madurai) Educational Trust


Chairman

D] The 4th respondent has provided another STP - II of 100 KLD capacity to treat the sewage generated from the staff quarters.

E] The 4th respondent has constructed a earmarked and separate Bio-medical waste collection room with lock and key facility

F] The 4th respondent for the collection of Bio-medical wastes has adopted color coding system in bags/container/Bins as per the Biomedical waste (Management & handling) Rules, 2016 in all wards.

G] The proportionate periodical health care facility is provided to all the workers and staffs to ensure their safety.

H] The 4th respondent has established bar coding system for the bags containing biomedical waste sent to the common facility M/s Ramky Energy and Environment Ltd, Virudhunagar.

I] The 4th respondent is maintaining a logbook for the disposal of the Biomedical wastes to common facility M/s Ramky Energy and Environment Ltd, Virudhunagar, on daily basis.

J] The Food waste and other organic wastes are collected in dumper bin and disposed through Madurai Corporation.

K] The 4th respondent has provided Electro Magnetic Flow Meter at inlet and outlet of STP - I & II to assess the quantity of sewage treated and disposed.

For Velammal (Madurai) Educational Trust


Chairman

L] The 4th respondent unit is maintaining the log books for the operation of STP - I & II.

M] The treated sewage is utilized for gardening purpose after disinfection within the health care facility campus.

N] The ROA of the treated sewage reveals that the parameters pH, TSS and DOD are within the Standards prescribed by the Board.

O] The 4th respondent unit has constructed and commissioned one laundry building separately.

P] The 4th respondent has provided stack with acoustic enclosure as APC measures for the DG Sets 1010 KVA - 2 numbers.

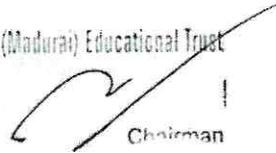
Q] The 4th respondent has formed a green belt inside the premises

P] The 4th respondent unit has made agreement valid up to 14.02.2022 with authorised recycler for the disposal of used oil generated from the D.G. Sets.

R] The unit has established a separate emergency room at the entrance of the health care facility.

S] The unit has obtained permission from Madurai Corporation for the supply of 6.5 Lakhs litres per day of water vide letter dated 13.03.2013.

Dr. Velammal (Madurai) Educational Trust



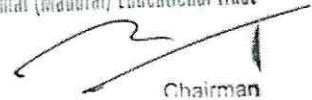
Chairman

5. This respondent respectfully submit that they have made all aforesaid arrangements to ensure strict compliance of handling and disposal of the Bio medical/Non-Recyclable wastes in accordance with the provisions of the relevant acts and hence the allegations in Para 10 to 15 of the application are not correct and denied totally as false. The applicant is grossly misleading this Hon'ble Tribunal with false information's as the contents of photographs in Annexure-2 are not the discharge from the 4th respondent medical college and hospital. The allegation that this respondent caused pollution to nearby canals and water bodies is not true and without any basis.

6. The allegations in Para 16 to 23 of the application that this 4th respondent had constructed buildings without obtaining prior Environmental clearance/Expansion from the State environmental impact Assessment Authority is absolutely false and denied as incorrect. The applicant is misleading this Hon'ble court with false averments that the constructions were made without any Environmental clearance. This respondent had obtained Environmental clearance from the 3rd respondent which is shown in the Annexure -4 of the Application. The said Environmental clearance was sanctioned under provisions of EIA notification dated 14th September 2006 as amended with the validity for 5 years from the date of issue. i.e on 17.4.2013 and it has been specifically mentioned as below;

"The project activity is covered in 8(a) of the schedule and is of "B2" category. It does not require Public Consultation as per Para 7(i) III stage (3) (d) 'Public 1, Form-1A, conceptual plan, Annexures, and the additional clarifications furnished by the proponent, the SEAC vide Item No: 38.08 in its 38th meeting conducted on 22nd March, 2013 and recommended to the SEIAA, Tamil Nadu to grants Environmental Clearance to this Project. The proposal was

For Velammal (Madurai) Educational Trust



Chairman

considered by the SEIAA, Tamilnadu vide Item No: 69-4 in its meeting held on 17.4.2013 and the proposal was discussed in detail and decided to issue EC. Accordingly the SEIAA hereby accords Environmental Clearance to the above project under the provisions of the EIA Notification dated 14th September 2006 as amended letter"

The perusal of the said sanction would show that the project specifications are well considered and the sanction/clearance was given classifying the project under B2" category and covered under 8(a) "Building and Construction Projects" of the schedule to the EIA Notification, 2006. The project specification provided in the Environmental clearance of Plot area of 1,51,605.36 m² and the built up area of 1,43,163.015 m² and Parking area of 39194.13 m² are completed within the stipulated project time provided in Environmental clearance dated 17.4.2013. The respondent submits that the other constructions in the project are the College, Hostel for students which are connected with this respondent's educational institution exempted from "the built up area" for the purpose of the EIA notification 2006 as amended. Further, it is respectfully submitted that this respondent's application dated 13.06.2017 filed prior to expiry of the Environmental clearance dated 17.4.2013, with regard to the expansion of project and the additional constructions is still pending with the 3rd respondent. The applicant has made vague allegation that this respondent is still constructing some more building in the aforesaid survey numbers which is not correct and it is only a bald allegation bereft of particulars. As submitted already, apart from few exempted constructions in the project site, the other constructions are not connected with the 4th respondent or their project. The applicant can not include the constructions in the surrounding area independent of the 4th respondent project, for which the EIA notification does not have application. Therefore the allegations that this respondent has made constructions without obtaining

For Vellammal (Madurai) Educational Trust



Chairman

Environmental Clearance and made violations in respect of constructed are not at all correct.

7. This respondent specifically deny the e allegations in Para 21 of the application that this respondent is in violation of the conditions specified in the Environmental Clearance granted to their project. This respondent respectfully submit that as already stated above, this respondent had taken up all measures and arrangements to handle, treat and disposal of solid wastes, Bio-degradable waste, Non-Biodegradable waste/recyclable waste and Bio-Medical/Non-Recyclable waste and the mechanism adequately provided for by the respondent is still functioning and the allegation to the contrary is not correct. This respondent unit has obtained permission from Madurai Corporation for the supply of 6.5 Lakhs Liters per day of water vide Letter dated 13.3.2013 and the same arrangement is still continuing. Therefore the allegation that this respondent is illegally extracting ground water without obtaining permission is not correct. Further, this respondent has submitted due applications with 2nd respondent for Consent under Air Act and Water Act and paid necessary Fee every year. (The copy of the application are filed in **Annexure-II**) The consent fee paid by this respondent from the year 2013 is filed herewith in **Annexure - III**. This respondent respectfully submit that even though they are in conformity with all parameters provided under the rules for air quality and water quality without causing any pollution, there is delay in getting the compliance certified under relevant rules and they are taking all bonafide steps to ensure the same. There is no willful nor deliberate lapse on the part of this respondent. The false allegations of illegal dumping, discharge of Bio-medical waste and unauthorized construction are raised against this respondent with malafide intension and therefore the question of imposing environmental compensation as against this respondent will not arise.

for Vefammal (Madurai) Educational Trust



Chairman

In the above circumstances, it is humbly prayed that this Hon'ble Court may be please to dismiss the above application and thus render justice.

VERIFICATION

I, M.V.Muthuramalingam, Son of Veeramahali , aged 75 years, Chairman of 4th respondent Trust residing at Ladanendal Village, Thiruppuvanam Taluk, Sivagangai District do hereby verify that the contents of the above Para 1 to 7 are true to the best of my knowledge and I have not suppressed any material facts.

Verified at Chennai on this 20th day of July 2021.

For Velammal (Madurai) Educational Trust



Chairman

SIGNATURE OF THE 4TH RESPONDENT



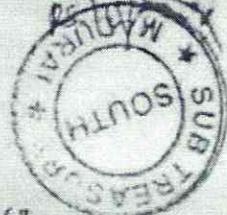
COUNSEL FOR 4TH RESPONDENT



தமிழ்நாடு (Tamil Nadu) TAMIL NADU
 1681
 01.12/1
 REAEL
 Madurai

திருமதி A. விஜயகுமாரி
 மதுரை நகராட்சி
 ப.க. எண்: 10956/ஆ/2005
 65, உதயமங்கலம் வீதி
 T.V.S. புத்தர் மருத்துவமனை

30AA 026718



AGREEMENT OF SERVICE

This agreement is entered into on the 6 (day) of January (Month) of 2012
 Between

M/s. Ramky Energy and Environment Ltd., functioning at Plot No.4, Friends Street, S.S.Colony 5th Street, Madurai-625 010 and having its registered office at 6-3-1089/10&11, Gulmohar Avenue, Rajbhavan Road, Somajiguda, Hyderabad - 500 082 (herein after called as REAEL) represented by its Authorized Signatory.

And
 VELAMMAL MEDICAL COLLEGE HOSPITAL & RESEARCH
 M/s. ~~INSTITUTE~~ MADURAI, TULICORIN BING ROAD,
 SINTHAMANI, MADURAI-625009.

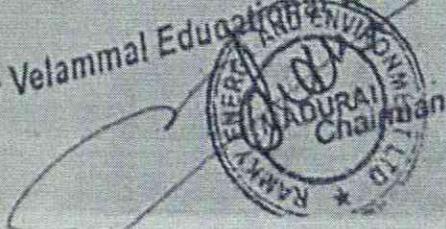
1. Whereas REAEL is establishing a common facility in accordance with the Bio-Medical Waste (Management and Handling) Rules, 1998, for collection, treatment and disposal of the bio-medial wastes generated by the "Health Care Establishments" (Hospitals, Nursing Homes, Diagnostic Centers, Labs, Dental Clinics, Blood Bank...).

2. Whereas ~~VELAMMAL MEDICAL COLLEGE HOSPITAL & RESEARCH~~ Three Hundred (300) Nos beds is generating Bio-Medical Wastes which need to be managed in accordance with the Bio-Medical Wastes (Management and Handling) Rules, 1998 of Govt. of India.

For Velammal Medical College Hospital

For Velammal Education Trust

[Signature]
 Chairman



VELAMMAL MEDICAL COLLEGE HOSPITAL & RESEARCH INSTITUTE

10

The _____ who uses the service of REAEL shall pay a one time Membership fee of Rs 100/- towards membership.

Whereas REAEL offers to provide the services required for the members of HCF to be complied with the above said rules, on a "user-pay-principle" at Rs. 10/- per day to be paid on monthly basis. This rate will be reviewed and increased by maximum of 15% every year.

VELAMMAL MEDICAL COLLEGE HOSPITAL & RESEARCH INSTITUTE shall pay 45 day's charges, as advance to the REAEL.

REAEL & HCF will make periodic inspections of the _____ MEDICAL COLLEGE HOSPITAL & RESEARCH INSTITUTE regarding the Number of Beds, Collection and Segregation of Bio-Medical Waste etc.,

The Health Care Establishments shall segregate the wastes in accordance with the B.M. - Medical Waste (Management and Handling) Rules, 1998 of Govt. of India.

REAEL shall provide the initial training, free of cost, about segregation of wastes, collection of wastes in color coded bags as well as occupational safety & management and handling of Bio-Medical Wastes.

REAEL shall distribute color coded bags and puncture proof containers (Bag cost Rs. 2.00 Puncture proof container Rs. 65/- (one time purchase)).

REAEL will supply the needle destroyer unit at the cost of Rs. 2000/- per month. To ensure all the needles are destroyed effectively at the source as directed by the Pollution Control Board.

The HCF shall ensure that all the syringes disposed shall not have any part of the needle.

REAEL shall collect the wastes from _____ MEDICAL COLLEGE HOSPITAL & RESEARCH INSTITUTE at times and frequency mutually agreed by both the parties. In case REAEL fails to collect the waste within 24 hours of previous collection, _____ MEDICAL COLLEGE HOSPITAL & RESEARCH INSTITUTE shall inform REAEL and the same shall be cleared within the next 24 hours.

If for some reason, REAEL has not cleared the BMW within 48 hours that day's charges will be reduced in the billing.

REAEL shall be liable for violation under the Bio-Medical Wastes (Management and Handling) Rules, 1998 from the time the waste is handed over to REAEL.



15. REAEL shall meet all the rules and regulations stipulated by the Tamil Nadu Pollution control Board.

16. REAEL promises to keep high standards of pollution control and shall update equipment as and when required.

17. All complaints (if any) shall be attended to in the shortest possible time, (48 hours).

18. REAEL shall send bill for the preceding month by the 3rd of the next month and the same shall be paid by DD. / Account payee Cheque only drawn in favour of Ramky Energy and Environment Ltd., payable at Madurai.

19. The DD or Cheque should reach Madurai Office on or before 15th of the same month.

20. Payments made after 15th, shall attract a penalty of Rs.30/- per day.

21. REAEL shall stop services if payments are not made within 20 days from the date of billing.

22. Any change of Rules or Disputes will be sorted out by a joint committee of REAEL & HCE.

23. REAEL & VELAMMAL MEDICAL COLLEGE HOSPITAL & RESEARCH INSTITUTE hereby undertakes to adhere to this "Agreement of Service" for a minimum period of 1 year.

24. Agreement can be terminated by giving one month notice by both the parties.

FOR HCE

Authorized Signatory



Authorized Signatory

For Velammal Medical College Hospital

Chairman



தமிழ்நாடு தமிழ்நாடு TAMIL NADU
69701
= 6 FEB 2013
30AA 086484
V. குனசெகரன் V. KUNASEKARAN
R.Q.C. No: 590/EI/2008-2. RAMKY MADURAI
5/2 AGREEMENT OF SERVICE
சந்திரன், மதுரை
This agreement is entered into on the 25 (day) of January (Month) of 2013
Between



M/s. Ramky Energy and Environment Ltd, functioning at Plot No.4, Friends Street, S.S.Colony 5th Street, Madurai-625 010 and having its registered office at 6-3-1089/10&11, Gulmohar Avenue, Rajbhavan Road, Somajiguda, Hyderabad - 500 082 (herein after called as REAEL) represented by its Authorized Signatory.

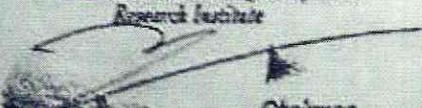
And
VELAMMAL MEDICAL COLLEGE HOSPITAL & RESEARCH
INSTITUTE MADURAI - TULICORIN RING ROAD
M/s. SINTHAMANI MADURAI - 625009

1. Whereas REAEL is establishing a common facility in accordance with the Bio-Medical Waste (Management and Handling) Rules, 1998, for collection, treatment and disposal of the bio-medical wastes generated by the "Health Care Establishments" (Hospitals, Nursing Homes, Diagnostic Centres, Labs, Dental Clinics, Blood Bank...).
2. Whereas VELAMMAL MEDICAL COLLEGE HOSPITAL & RESEARCH INSTITUTE is a hospital having THREE HUNDRED (300 Nos) beds is generating Bio-Medical Wastes which need to be managed in accordance with the Bio-Medical Wastes (Management and Handling) Rules, 1998 of Govt. of India.

for Velammal Medical College Hospital & Research Institute
Chairman

Handwritten signature

3. The VELAMMAL MEDICAL COLLEGE & RESEARCH INSTITUTE who uses the service of REAEL shall pay a one time Membership fee of Rs.1000/- towards membership.
4. Whereas REAEL offers to provide the services required for the members of HCE to be complied with the above said rules, on a "user-pay-principle" at Rs.5.00 / bed / day to be paid on monthly basis. This rate will be reviewed and increased by minimum of 15% every year.
5. VELAMMAL MEDICAL COLLEGE & RESEARCH INSTITUTE shall pay 45 day's charges, as advance to the REAEL.
6. REAEL & TNPCB will make periodic inspections of the VELAMMAL MEDICAL COLLEGE HOSPITAL regarding the Number of Beds, Collection and Segregation of Bio-Medical Waste etc.,
7. The Health Care Establishments shall segregate the wastes in accordance with the Bio - Medical Waste (Management and Handling) Rules, 1998 of Govt. of India.
8. REAEL shall provide the initial training, free of cost, about segregation of wastes, collection of wastes in color coded bags as well as occupational safety in management and handling of Bio-Medical Wastes.
9. REAEL shall distribute color coded bags and puncture proof containers (Bags cost Rs.3.50, Puncture proof container Rs.65/- (one time purchase)).
10. The HCE shall ensure that all the syringes disposed shall not have any part of the needle.
11. REAEL shall collect the wastes from VELAMMAL MEDICAL COLLEGE HOSPITAL & RESEARCH INSTITUTE at times and frequency mutually agreed by both the parties. In case REAEL fails to collect the waste within 24 hours of previous collection, VELAMMAL MEDICAL COLLEGE HOSPITAL & RESEARCH INSTITUTE shall inform REAEL and the same shall be cleared within the next 24 hours.
12. If for some reason, REAEL has not cleared the BMW within 48 hours that day's charges will be reduced in the billing.
13. REAEL shall be liable for violation under the Bio-Medical Wastes (Management and Handling) Rules, 1998 from the time the waste is handed over to REAEL.

For Velammal Medical College Hospital & Research Institute

 Chairman



14

14. REAEL shall meet all the rules and regulations stipulated by the Tamil Nadu Pollution control Board.
15. REAEL promises to keep high standards of pollution control and shall update equipment as and when required.
16. All complaints (if any) shall be attended to in the shortest possible time, (48 hours).
17. REAEL shall send bill for the preceding month by the 3rd of the next month and the same shall be paid by DD / Account payee Cheque only drawn in favour of Ramky Energy and Environment Ltd., payable at Madurai.
18. The DD or Cheque should reach Madurai Office on or before 15th of the same month.
19. Payments made after 15th, shall attract a penalty of Rs.30/- per day.
20. REAEL shall stop services if payments are not made within 20 days from the date of billing.
21. Any change of Rules or Disputes will be sorted out by a joint committee of REAEL & HCE.
22. REAEL & VELAMMAL MEDICAL COLLEGE HOSPITAL PERAMBUR DISTRICT hereby undertakes to adhere to this "Agreement of Service" for a minimum period of 1 year.
23. Agreement can be terminated by giving one month notice by both the parties.

FOR HCE
[Signature]
Authorized Signatory

FOR REAEL
[Signature]
Authorized Signatory



TAMIL NADU 17 30AA 008691

T. சுந்திரசேகரன்
முத்திரைத்தாள் அறிவிப்பாளர்
97, பாலகயிலாசு நகர், அழகர்
காலனாசலம், AGREEMENT OF SERVICE (MA-2) 201
ஆர்பி எண்: 620615/2193-3/23-12-03

REACL

4872
3 12 2013

This agreement is entered into on the 04 (day) of January Month of 2014.

Between

M/s. Ramky Energy and Environment Ltd., functioning at Plot No.2, Duraisamy Nagar Extension, Beside Udaya Apartments, Madurai-625 010 and having its registered office at 6-3-1089/10&11, Gulmohar Avenue, Rajbhavan Road, Somajiguda, Hyderabad - 500 082 (herein after called as REACL) represented by its Authorized Signatory.

M/s. VELAMMAL MEDICAL COLLEGE HOSPITAL & RESEARCH INSTITUTE
MADURAI - TUTICORIN RING ROAD SINTHAMANI MADURAI - 625009

- Whereas REACL is establishing a common facility in accordance with the Bio-Medical Waste (Management and Handling) Rules, 1998, for collection, treatment and disposal of the bio-medical wastes generated by the "Health Care Establishments" (Hospitals, Nursing Homes, Diagnostic Centres, Labs, Dental Clinics, Blood Bank...).
- Whereas VELAMMAL MEDICAL COLLEGE HOSPITAL & RESEARCH INSTITUTE is a hospital having Three hundred beds is generating Bio-Medical Wastes which need to be managed in accordance with the Bio-Medical Wastes (Management and Handling) Rules, 1998 of Govt. of India.

For Velammal Medical College Hospital & Research Institute

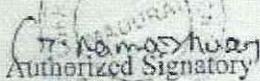
[Signature]
Chairman



- 14. REAEL shall meet all the rules and regulations stipulated by the Tamil Nadu Pollution control Board.
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- 22. REAEL & ~~HOSPITALS RESEARCH INSTITUTE~~ ^{VELAMMAL MEDICAL COLLEGE} hereby undertakes to adhere to this "Agreement of Service" for a minimum period of 1 year.
- 23. Agreement can be terminated by giving one month notice by both the parties.

For Velammal Medical College Hospital & Research Institute

 FOR HCE
Chairman
Authorized Signatory

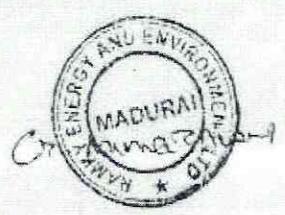
 FOR REAEL
MADURAI

Authorized Signatory

3. The VELAMMAL MEDICAL COLLEGE HOSPITAL & RESEARCH INSTITUTE who uses the service of REAEL shall pay a one time Membership fee of Rs.1000/- towards membership.
4. Whereas REAEL offers to provide the services required for the members of HCE to be complied with the above said rules, on a "user-pay-principle" at Rs5/- bed/day to be paid on monthly basis. This rate will be reviewed and increased by minimum of 15% every year.
5. VELAMMAL MEDICAL COLLEGE HOSPITAL & RESEARCH INSTITUTE shall pay 45 day's charges, as advance to the REAEL.
6. REAEL & TNPCB will make periodic inspections of the HOSPITAL & RESEARCH INSTITUTE regarding the Number of Beds, Collection and Segregation of Bio-Medical Waste etc.,
7. The Health Care Establishments shall segregate the wastes in accordance with the Bio - Medical Waste (Management and Handling) Rules, 1998 of Govt. of India.
8. REAEL shall provide the initial training, free of cost, about segregation of wastes, collection of wastes in color coded bags as well as occupational safety in management and handling of Bio-Medical Wastes.
9. REAEL shall distribute color coded bags and puncture proof containers (Bags cost Rs.3.50, Puncture proof container Rs.65/- (one time purchase)).
10. The HCE shall ensure that all the syringes disposed shall not have any part of the needle.
11. REAEL shall collect the wastes from VELAMMAL MEDICAL COLLEGE HOSPITAL & RESEARCH INSTITUTE at times and frequency mutually agreed by both the parties. In case REAEL fails to collect the waste within 24 hours of previous collection, VELAMMAL MEDICAL COLLEGE HOSPITAL & RESEARCH INSTITUTE shall inform REAEL and the same shall be cleared within the next 24 hours.
12. If for some reason, REAEL has not cleared the BMW within 48 hours that day's charges will be reduced in the billing.
13. REAEL shall be liable for violation under the Bio-Medical Wastes (Management and Handling) Rules, 1998 from the time the waste is handed over to REAEL.

For Velammal Medical College Hospital & Research Institute

[Signature]

Chairman





29AA 717648

3478
TAMIL NADU
V. குனாது மாணிக்கமன்

Ramky
Madurai

AGREEMENT OF SERVICE

This agreement is entered into on the 02 (day) of January (Month) of 2015.

Between

M/s. Ramky Energy and Environment Ltd., functioning at Plot No.2, Duraisamy Nagar Extension, Beside Udaya Apartments, Madurai-625 010 and having its registered office at 6-3-1089/10&11, Gulmohar Avenue, Rajbhavan Road, Somajiguda, Hyderabad - 500 082 (herein after called as REAEL) represented by its Authorized Signatory.

M/s. VELAMMAL MEDICAL COLLEGE HOSPITAL & RESEARCH INSTITUTE
MADURAI - TUTICORIN RING ROAD, SINTHAMANI MADURAI - 62500

1. Whereas REAEL is establishing a common facility in accordance with the Bio-Medical Waste (Management and Handling) Rules, 1998, for collection, treatment and disposal of the bio-medical wastes generated by the "Health Care Establishments" (Hospitals, Nursing Homes, Diagnostic Centers, Labs, Dental Clinics, Blood Bank...).

2. Whereas VELAMMAL MEDICAL COLLEGE & is a hospital having FOUR HUNDRED (100) (Nos) beds is generating Bio-Medical Wastes which need to be managed in accordance with the Bio-Medical Wastes (Management and Handling) Rules, 1998 of Govt. of India.

For Velammal Medical College Hospital & Research Institute

Chairman

Cr. [Signature]
MADURAI

- 3. The VELANMAL MEDICAL COLLEGE & RESEARCH INSTITUTE who uses the service of REAEL shall pay a one time Membership fee of Rs.2000/- towards membership.
- 4. Whereas REAEL offers to provide the services required for the members of HCE to be complied with the above said rules, on a "user-pay-principle" at Rs6.50/- bed/day to be paid on monthly basis. This rate will be reviewed and increased by minimum of 15% every year.
- 5. VELANMAL MEDICAL COLLEGE & RESEARCH INSTITUTE shall pay 45 day's charges, as advance to the REAEL.
- 6. REAEL & TNPCB will make periodic inspections of the HOSPITAL & RESEARCH INSTITUTE ----- regarding the Number of Beds, Collection and Segregation of Bio-Medical Waste etc.,
- 7. The Health Care Establishments shall segregate the wastes in accordance with the Bio - Medical Waste (Management and Handling) Rules, 1998 of Govt. of India.
- 8. REAEL shall provide the initial training, free of cost, about segregation of wastes, collection of wastes in color coded bags as well as occupational safety in management and handling of Bio-Medical Wastes.
- 9. REAEL shall distribute color coded bags and puncture proof containers (Bags cost Rs.3.50, Puncture proof container Rs.65/- (one time purchase)).
- 10. The HCE shall ensure that all the syringes disposed shall not have any part of the needle.
- 11. REAEL shall collect the wastes from VELANMAL MEDICAL COLLEGE HOSPITAL & RESEARCH INSTITUTE at times and frequency mutually agreed by both the parties. In case REAEL fails to collect the waste within 24 hours of previous collection, VELANMAL MEDICAL COLLEGE shall inform REAEL and the same shall be cleared within the next 24 hours. HOSPITAL & RESEARCH INSTITUTE
- 12. If for some reason, REAEL has not cleared the BMW within 48 hours that day's charges will be reduced in the billing.
- 13. REAEL shall be liable for violation under the Bio-Medical Wastes (Management and Handling) Rules, 1998 from the time the waste is handed over to REAEL.

The Velanmal Medical College Hospital & Research Institute

[Signature]
Chairman

[Circular Stamp]
[Signature]

- 14. REAEL shall meet all the rules and regulations stipulated by the Tamil Nadu Pollution control Board.
- * 15. REAEL promises to keep high standards of pollution control and shall update equipment as and when required.
- 16. All complaints (if any) shall be attended to in the shortest possible time, (48 hours).
- 17. REAEL shall send bill for the preceding month by the 3rd of the next month and the same shall be paid by DD / Account payee Cheque only drawn in favour of Ramky Energy and Environment Ltd., payable at Madurai.
- 18. The DD or Cheque should reach Madurai Office on or before 15th of the same month.
- 19. Payments made after 15th, shall attract a penalty of Rs.30/- per day.
- 20. REAEL shall stop services if payments are not made within 20 days from the date of billing.
- 21. Any change of Rules or Disputes will be sorted out by a joint committee of REAEL & HCE.
- 22. REAEL & ~~VELAMMAL MEDICAL COLLEGE~~ ^{HOSPITAL & RESEARCH INSTITUTE} hereby undertakes to adhere to this "Agreement of Service" for a minimum period of 1 year.
- 23. Agreement can be terminated by giving one month notice by both the parties.

~~Velammal Medical College Hospital & Research Institute~~
 FOR HCE
 Chairman

Authorized Signatory

FOR REAEL
 Authorized Signatory



தமிழ்நாடு தமிழ்நாடு TAMIL NADU

T. குணசேகரன்

முத்திரைத்தாள் விநியோகியாளர்

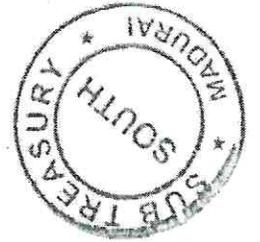
97, பாண்டியன் நகர், மதுரை

காளவாசல், மதுரை-625 010

சாரி எண்: 6246/82/93-3/23-12-93

19/1/2016

42AA 530929



AGREEMENT OF SERVICE

This agreement is entered into on the 23rd (day) of January (Month) of 2016.

Between

M/s. Ramky Energy and Environment Ltd., functioning at No:7D, Venkateswara 1st street, Velmurugan Nagar, Bye Pass Road, Madurai-625 010 and having its registered office at 6-3-1089/10&11, Gulmohar Avenue, Rajbhavan Road, Somajiguda, Hyderabad - 500 082 (herein after called as REAEL) represented by its Authorized Signatory.

And

M/s. VELANMAL MEDICAL COLLEGE HOSPITAL & RESEARCH INSTITUTE
MADURAI - TUTICORIN BING ROAD, SINTHAMANI MADURAI-625009

- Whereas REAEL is establishing a common facility in accordance with the Bio-Medical Waste (Management and Handling) Rules, 1998, for collection, treatment and disposal of the bio-medical wastes generated by the "Health Care Establishments" (Hospitals, Nursing Homes, Diagnostic Centers, Labs, Dental Clinics, Blood Bank...).
- Whereas VELANMAL MEDICAL COLLEGE & RESEARCH INSTITUTE is a hospital having FOUR HUNDRED (400) Nos) beds is generating Bio-Medical Wastes which need to be managed in accordance with the Bio-Medical Wastes (Management and Handling) Rules, 1998 of Govt. of India.

For Velammal Medical College Hospital & Research Institute

Chairman



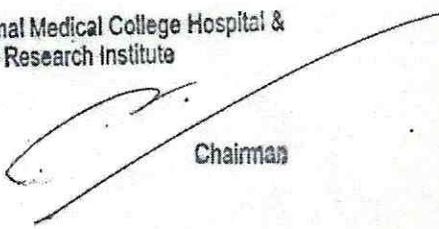
Signature of authorized signatory

3867
23.11.2015

COLLEGE & RESEARCH INSTITUTE

3. The VELANMAL MEDICAL ----- who uses the service of REAEL shall pay a one time Membership fee of Rs.2000/- towards membership.
4. Whereas REAEL offers to provide the services required for the members of HCE to be complied with the above said rules, on a "user-pay-principle" at Rs6.50/- bed/day to be paid on monthly basis. This rate will be reviewed and increased by minimum of 15% every year.
5. VELANMAL MEDICAL COLLEGE shall pay 45 day's charges, as advance to the REAEL. HOSPITAL & RESEARCH INSTITUTE
6. REAEL & TNPCB will make periodic inspections of the VELANMAL MEDICAL COLLEGE HOSPITAL & RESEARCH INSTITUTE ----- regarding the Number of Beds, Collection and Segregation of Bio-Medical Waste etc.,
7. The Health Care Establishments shall segregate the wastes in accordance with the Bio - Medical Waste (Management and Handling) Rules, 1998 of Govt. of India.
8. REAEL shall provide the initial training, free of cost, about segregation of wastes, collection of wastes in color coded bags as well as occupational safety in management and handling of Bio-Medical Wastes.
9. REAEL shall distribute color coded bags and puncture proof containers. (Bags cost Rs.4, Puncture proof container Rs.65/- (one time purchase)).
10. The HCE shall ensure that all the syringes disposed shall not have any part of the needle.
11. REAEL shall collect the wastes from VELANMAL MEDICAL COLLEGE HOSPITAL & RESEARCH INSTITUTE at times and frequency mutually agreed by both the parties. In case REAEL fails to collect the waste within 24 hours of previous collection, VELANMAL MEDICAL COLLEGE shall inform REAEL and the same shall be cleared within the next 24 hours. HOSPITAL & RESEARCH INSTITUTE
12. If for some reason, REAEL has not cleared the BMW within 48 hours that day's charges will be reduced in the billing.
13. REAEL shall be liable for violation under the Bio-Medical Wastes (Management and Handling) Rules, 1998 from the time the waste is handed over to REAEL.

For Velammal Medical College Hospital & Research Institute



Chairman



G. Muthu

- 14. REAEL shall meet all the rules and regulations stipulated by the Tamil Nadu Pollution control Board.
- 15. REAEL promises to keep high standards of pollution control and shall update equipment as and when required.
- 16. All complaints (if any) shall be attended to in the shortest possible time, (48 hours).
- 17. REAEL shall send bill for the preceding month by the 3rd of the next month and the same shall be paid by DD / Account payee Cheque only drawn in favour of Ramky Energy and Environment Ltd., payable at Madurai.
- 18. The DD or Cheque should reach Madurai Office on or before 15th of the same month.
- 19. Payments made after 15th, shall attract a penalty of Rs.30/- per day.
- 20. REAEL shall stop services if payments are not made within 20 days from the date of billing.
- 21. Any change of Rules or Disputes will be sorted out by a joint committee of REAEL & HCE.
- 22. REAEL & ~~VELAMMAL MEDICAL COLLEGE~~ ^{HOSPITAL & RESEARCH INSTITUTE} hereby undertakes to adhere to this "Agreement of Service" for a minimum period of 1 year.
- 23. Agreement can be terminated by giving one month notice by both the parties.

For Velammal Medical College Hospital & Research Institute

[Handwritten Signature]

Chairman

FOR HCE

Authorized Signatory



Authorized Signatory

3. The VMCH SRI who uses the service of REAEL shall pay a one time Membership fee of Rs. 2000 /- towards membership.
4. Whereas REAEL offers to provide the services required for the members of HCE to be complied with the above said rules, on a "user-pay-principle" at Rs. 6.50 /- bed/day to be paid on monthly basis. This rate will be reviewed and increased by minimum of 15% every year.
5. VMCH SRI shall pay ----- day's charges, as advance to the REAEL.
6. REAEL & TNPCB will make periodic inspections of the VMCH SRI regarding the Number of Beds, Collection and Segregation of Bio-Medical Waste etc.,
7. The Health Care Establishments shall segregate the wastes in accordance with the Bio – Medical Waste (Management and Handling) Rules, 2016 of Govt. of India.
8. REAEL shall provide the initial training, free of cost, about segregation of wastes, collection of wastes in color coded bags as well as occupational safety in management and handling of Bio-Medical Wastes.
9. REAEL shall distribute color coded bags (cost is Rs.5/Bag + Tax)
10. The HCE shall ensure that all the syringes disposed shall not have any part of the needle.
11. REAEL shall collect the wastes from VMCH SRI at times and frequency mutually agreed by both the parties.
12. REAEL shall be liable for violation under the Bio-Medical Wastes (Management and Handling) Rules, 2016 from the time the waste is handed over to REAEL.
13. REAEL shall meet all the rules and regulations stipulated by the Tamil Nadu Pollution control Board.
14. REAEL promises to keep high standards of pollution control and shall update equipment as and when required.
15. All complaints (if any) shall be attended to in the shortest possible time, (48 hours).

For Velammal Medical College Hospital
& Research Institute

Chairman

JSL

- 16. REAEL shall send bill for the preceding month by the 3rd of the next month and the same shall be paid by DD / Account payee Cheque only drawn in favor of "Ramky Energy and Environment Ltd", payable at Madurai.
- 17. The DD or Cheque should reach Madurai Office on or before 15th of the same month.
- 18. Payments made after 15th, shall attract a penalty of Rs.30/- per day.
- 19. REAEL shall stop services if payments are not made within 20 days from the date of billing.
- 20. Any change of Rules or Disputes will be sorted out by a joint committee of REAEL & HCE.
- 21. REAEL & VMCHSRI hereby undertakes to adhere to this "Agreement of Service" for a minimum period of 1 year.
- 22. Agreement can be terminated by giving one month notice by both the parties.

For Velammal Hospital
 For Velammal Hospital
 & Research Institute
FOR HCE Chairman
 Chairman

Authorized Signatory

FOR REAEL

Authorized Signatory

27



தமிழ்நாடு தமில்நாடு TAMIL NADU
 839 M-V. Matharamalingam
 05 JAN 2018 மதுரை.

48AB 878036

எஸ். வெங்கடேசன்
 ஸ்டாம்பு வெண்டர்
 4/41, சைட் ஸ்டிரீட்
 உத்தங்குடி, மதுரை-107, தமிழ்நாடு
 ஆர்.சி. எண்: 1761/9.1/9



AGREEMENT OF SERVICE

This agreement is entered into on the 05 (day) of January (Month) of 2018.

Between

M/s. Ramky Energy and Environment Ltd., functioning at No:7D, Venkateswara 1st street, Velmurugan Nagar, Bye Pass Road, Madurai-625 010 and having its registered office at 6-3-1089/10&11, Gulmohar Avenue, Rajbhavan Road, Somajiguda, Hyderabad - 500 082 (herein after called as REAEL) represented by its Authorized Signatory.

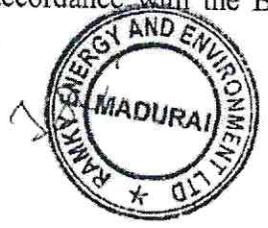
VELAMMAL Medical college And Hospital & Research Institute

M/s. Madurai - Tubicosis Ring Road, Chithamani Madurai - 625009

- Whereas REAEL is establishing a common facility in accordance with the Bio-Medical Waste (Management and Handling) Rules, 2016, for collection, treatment and disposal of the bio-medial wastes generated by the "Health Care Establishments" (Hospitals, Nursing Homes, Diagnostic Centers, Labs, Dental Clinics, Blood Bank...).
- Whereas VMCH & RI is a hospital having One Thousand (---No's) 1000 beds is generating Bio-Medical Wastes which need to be managed in accordance with the Bio-Medical Wastes (Management and Handling) Rules, 2016 of Govt. of India.

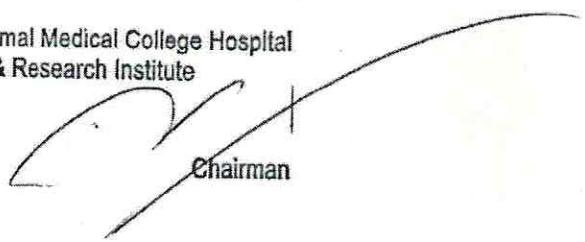
For Velammal Medical College Hospital & Research Institute

[Signature]
 Chairman

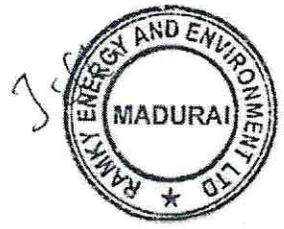


3. The VMCH SRI who uses the service of REAEL shall pay a one time Membership fee of Rs.2000 /- towards membership.
4. Whereas REAEL offers to provide the services required for the members of HCE to be complied with the above said rules, on a "user-pay-principle" at Rs7.50/ bed/day to be paid on monthly basis. This rate will be reviewed and increased by minimum of 15% every year.
5. VMCH SRI shall pay 90 day's charges, as advance to the REAEL.
6. REAEL & TNPCB will make periodic inspections of the VMCH SRI regarding the Number of Beds, Collection and Segregation of Bio-Medical Waste etc.,
7. The Health Care Establishments shall segregate the wastes in accordance with the Bio – Medical Waste (Management and Handling) Rules, 2016 of Govt. of India.
8. REAEL shall provide the initial training, free of cost, about segregation of wastes, collection of wastes in color coded bags as well as occupational safety in management and handling of Bio-Medical Wastes.
9. REAEL shall distribute color coded bags (cost is Rs.5/Bag + GST Tax)
10. The HCE shall ensure that all the syringes disposed shall not have any part of the needle.
11. REAEL shall collect the wastes from VMCH SRI at times and frequency mutually agreed by both the parties.
12. REAEL shall be liable for violation under the Bio-Medical Wastes (Management and Handling) Rules, 2016 from the time the waste is handed over to REAEL.
13. REAEL shall meet all the rules and regulations stipulated by the Tamil Nadu Pollution control Board.
14. REAEL promises to keep high standards of pollution control and shall update equipment as and when required.
15. All complaints (if any) shall be attended to in the shortest possible time, (48 hours).

For Velammal Medical College Hospital
& Research Institute



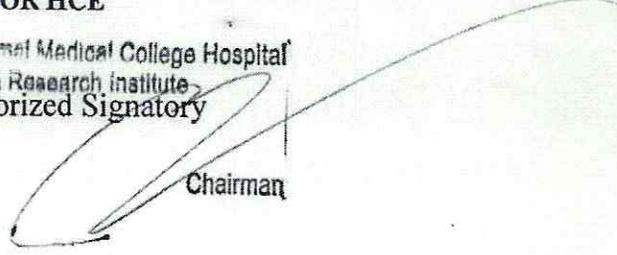
Chairman



- 16. REAEL shall send bill for the preceding month by the 3rd of the next month and the same shall be paid by DD / Account payee Cheque only drawn in favor of "Ramky Energy and Environment Ltd"., payable at Madurai.
- 17. The DD or Cheque should reach Madurai Office on or before 15th of the same month.
- 18. Payments made after 15th, shall attract a penalty of Rs.30/- per day.
- 19. REAEL shall stop services if payments are not made within 20 days from the date of billing.
- 20. Any change of Rules or Disputes will be sorted out by a joint committee of REAEL & HCE.
- 21. REAEL & VMCH S. RI hereby undertakes to adhere to this "Agreement of Service" for a minimum period of 1 year.
- 22. Agreement can be terminated by giving one month notice by both the parties.

FOR HCE

For Velammal Medical College Hospital
& Research Institute
Authorized Signatory



Chairman

FOR REAEL

Authorized Signatory



30



தமிழ்நாடு தமில்நாடு, TAMIL NADU

56AB 018607

12/11/2018

T. சூர்ணசேகரன்
 முத்திரைத்தாள் விற்பனையாளர்
 97, பாண்டியன் நகர், ஆரகாடு
 காளவாசல், மதுரை - 625 016
 ஆர்.பி.என்: 6246/சு2/93-3/23-17-93



AGREEMENT OF SERVICE

This agreement is entered into on the 04 (day) of January (Month) of 2019.



Between:

M/s. Ramky Energy and Environment Ltd., functioning at No:7D, Venkateswara 1st street, Velmurugan Nagar, Bye Pass Road, Madurai-625 010 and having its registered office at Ramky Grandiose, 12th & 13th Floor, Ramky Towers complex, Gachibowli, Hyderabad- 500032 (herein after called as REAEL) represented by its Authorized Signatory.

VELAMMAL MEDICAL COLLEGE AND RESEARCH INSTITUTE

M/s. MADURAI - TUTICORIN RING ROAD, CHITHAMANI MADURAI - 625009

1. Whereas REAEL is establishing a common facility in accordance with the Bio-Medical Waste (Management and Handling) Rules, 2016, for collection, treatment and disposal of the bio-medial wastes generated by the "Health Care Establishments" (Hospitals, Nursing Homes, Diagnostic Centers, Labs, Dental Clinics, Blood Bank...).
2. Whereas VARCH SRI is a hospital having Nine Hundred (900) No's beds is generating Bio-Medical Wastes which need to be managed in accordance with the Bio-Medical Wastes (Management and Handling) Rules, 2016 of Govt. of India.

For Velammal Medical College Hospital & Research Institute

Chairman



3. The VMCH & RI who uses the service of REAEL shall pay a one time Membership fee of Rs.2000 /- towards membership.
4. Whereas REAEL offers to provide the services required for the members of HCE to be complied with the above said rules, on a "user-pay-principle" at Rs.7.50/-/ bed/day to be paid on monthly basis. This rate will be reviewed and increased by minimum of 15% every year.
5. VMCH & RI shall pay 90 days or 365 day's charges, as advance to the REAEL.
6. REAEL & TNPCB will make periodic inspections of the VMCH & RI regarding the Number of Beds, Collection and Segregation of Bio-Medical Waste etc.,
7. The Health Care Establishments shall segregate the wastes in accordance with the Bio – Medical Waste (Management and Handling) Rules, 2016 of Govt. of India.
8. REAEL shall provide the initial training, free of cost, about segregation of wastes, collection of wastes in color coded bags as well as occupational safety in management and handling of Bio-Medical Wastes.
9. REAEL shall distribute color coded bags (cost is Rs.5/Bag + GST Tax)
10. The HCE shall ensure that all the syringes disposed shall not have any part of the needle.
11. REAEL shall collect the wastes from VMCH & RI at times and frequency mutually agreed by both the parties.
12. REAEL shall be liable for violation under the Bio-Medical Wastes (Management and Handling) Rules, 2016 from the time the waste is handed over to REAEL.
13. REAEL shall meet all the rules and regulations stipulated by the Tamil Nadu Pollution control Board.
14. REAEL promises to keep high standards of pollution control and shall update equipment as and when required.
15. All complaints (if any) shall be attended to in the shortest possible time, (48 hours).

For Velammal Medical College Hospital
& Research Institute

Chairman

[Handwritten Signature]

32

16. REAEL shall send bill for the preceding month by the 3rd of the next month and the same shall be paid by DD / Account payee Cheque only drawn in favor of "Ramky Energy and Environment Ltd", payable at Madurai.
17. The DD or Cheque should reach Madurai Office on or before 15th of the same month.
18. Payments made after 15th, shall attract a penalty of Rs.30/- per day.
19. REAEL shall stop services if payments are not made within 20 days from the date of billing.
20. Any change of Rules or Disputes will be sorted out by a joint committee of REAEL & HCE.
21. REAEL & VMCH & RI hereby undertakes to adhere to this "Agreement of Service" for a minimum period of 1 year.
22. Agreement can be terminated by giving one month notice by both the parties.

FOR HCE

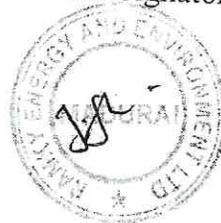
For Velammal Medical College Hospital
& Research Institute

Authorized Signatory

Chairman

FOR REAEL

Authorized Signatory





தமிழ்நாடு தமில்நாடு TAMIL NADU
10-02-2020

56AA 115266

T. சங்கரவேலு
Jr. SRO IV Vendor
ROC No. 3045 01/85
10-A

AGREEMENT OF SERVICE

This agreement is entered into on the 10 (day) of 02 (Month) 2020 Valid up to 09/02/2021

Between

M/s. Ramky Energy and Environment Ltd., functioning at D.No.2B/1, Vaigai Main Street, Velmurugan Nagar, Bye Pass Road, Madurai-625 010 and having its registered office at Ramky Grandiose, 12th & 13th Floor, Ramky Towers complex, Gachibowli, Hyderabad- 500032 (herein after called as REAEL) represented by its Authorized Signatory.

And

M/s. Velammal Medical College Hospital & Research Institute, Toll Gate, Madurai-Tuticorin Ring Road, Anuppanadi Near Chinthamani, Madurai, Tamil Nadu 625009 (herein after called as HCE)

1. Whereas REAEL is establishing a common facility in accordance with the Bio-Medical Waste (Management and Handling) Rules, 2016, for collection, treatment and disposal of the bio-medial wastes generated by the "Health Care Establishments" (Hospitals, Nursing Homes, Diagnostic Centers, Labs, Dental Clinics, Blood Bank...).
2. Whereas Velammal Medical College Hospital & Research Institute, is a hospital having Nine Hundred (900 No's) beds is generating Bio-Medical Wastes which need to be managed in accordance with the Bio-Medical Wastes (Management and Handling) Rules, 2016 of Govt. of India.

Velammal Medical College Hospital & Research Institute

1/3

Chairman
for



3. The Velammal Medical College Hospital & Research Institute who uses the service of REAEL shall pay a one time Membership fee of Rs.2000 /- towards membership.
4. Whereas REAEL offers to provide the services required for the members of HCE to be complied with the above said rules, on a "user-pay-principle" at Rs 8.50/ bed/day to be paid on monthly basis. This rate will be reviewed and increased by minimum of 15% every year.
5. Velammal Medical College Hospital & Research Institute. shall not pay 90 day's charges, as advance to the REAEL.
6. REAEL & TNPCB will make periodic inspections of the Velammal Medical College Hospital & Research Institute regarding the Number of Beds, Collection and Segregation of Bio-Medical Waste etc.,
7. The Health Care Establishments shall segregate the wastes in accordance with the Bio – Medical Waste (Management and Handling) Rules, 2016 of Govt. of India.
8. REAEL shall provide the initial training, free of cost, about segregation of wastes, collection of wastes in color coded bags as well as occupational safety in management and handling of Bio-Medical Wastes.
9. REAEL shall distribute color coded bags (Non Chlorinated) (small cost is Rs.5 & 7/Bag + GST Tax), Polythene cover are not be collected.
10. The HCE shall ensure that all the syringes disposed shall not have any part of the needle.
11. REAEL shall collect the wastes from Velammal Medical College Hospital & Research Institute. at times and frequency mutually agreed by both the parties.
12. REAEL shall be liable for violation under the Bio-Medical Wastes (Management and Handling) Rules, 2016 from the time the waste is handed over to REAEL.
13. REAEL shall meet all the rules and regulations stipulated by the Tamil Nadu Pollution control Board.
14. REAEL promises to keep high standards of pollution control and shall update equipment as and when required.
15. All complaints (if any) shall be attended to in the shortest possible time, (24 hours).

Velammal Medical College Hospital
& Research Institute

Chairman



2/3
1005

16. REAEL shall send bill for the preceding month by the 3rd of the next month and the same shall be paid by DD / Account payee Cheque only drawn in favor of "Ramky Energy and Environment Ltd"., payable at Madurai.

17. The DD or Cheque should reach Madurai Office on or before 15th of the same month.

18. REAEL shall stop services if payments are not made within 20 days from the date of billing.

19. Any change of Rules or Disputes will be sorted out by a joint committee of REAEL & HCE.

20. REAEL & Velammal Medical College Hospital & Research Institute hereby undertakes to adhere to this "Agreement of Service" for a minimum period of **one years..**

21. For Convince of waste collection, bio medical waste bag should be placed in the ground floor only, so that our vehicle will easily come and collect the bio medical waste, it also avoids spillage waste.

22. Velammal Medical College Hospital & Research Institute, shall generate waste received above 250 gm per day per bed (beds calculated over no.of sanctioned beds) will be totaled in kg per month and will be additionally billed @ Rs. 25 per Kg wef 1st Jan 2019, over and above regular BMW service charges per month.

23. Agreement can be terminated by giving one month notice by both the parties

24. Payments made after 15th, shall attract a penalty of Rs.30/- per day.

Velammal Medical College Hospital
& Research Institute
FOR HCE
Chairman

3, Authorized Signatory
1/3/19

FOR REAEL
Authorized Signatory

36



தமிழ்நாடு தமில்நாடு TAMIL NADU

88AB 272820

15-02-2021

சுமீர்
சுமீர்

T. சங்கரமணி
Jt. SRO IV Vendor
ROC No. 6845 B1/85
10-A, B.B. சாலை
சுமீர், திருச்சூர்-625 010

AGREEMENT OF SERVICE

This agreement is entered into on the 15 (day) of 02 (Month) of 2021 Valid Up to: 14/02/2022

Between

M/s. Ramky Energy and Environment Ltd., functioning at D.No.2B/1, Vaigai Main Street, Velmurugan Nagar, Bye Pass Road, Madurai-625 016 and having its registered office at Ramky Grandiose, 12th & 13th Floor, Ramky Towers complex, Gachibowli, Hyderabad- 500032 (herein after called as REAEL) represented by its Authorized Signatory,

And

M/s Velammal Medical College Hospital and Research Institute, Anupanadi, Madurai-625009 (herein after called as VMCHRI)

1. Whereas REAEL is establishing a common facility in accordance with the Bio-Medical Waste (Management and Handling) Rules, 2016, for collection, treatment and disposal of the bio-medical wastes generated by the "Health Care Establishments" (Hospitals, Nursing Homes, Diagnostic Centers, Labs, Dental Clinics, Blood Bank...).
2. VMCHRI is a Hospital Having NINE HUNDRED (900) BED'S is generating Bio-Medical Wastes which need to be managed in accordance with the Bio-Medical Wastes (Management and Handling) Rules, 2016 of Govt. of India.

Velammal Medical College Hospital
& Research Institute

Chairman

3. VMCHRI who uses the service of REAEL shall pay a one time Membership fee of Rs.2000/- towards membership.
4. Whereas REAEL offers to provide the services required for the members of VMCHRI to be complied with the above said rules, on a "user-pay-principle" at Rs 5,00,000/- monthly basis.
5. VMCHRI shall not pay advance to the REAEL.
6. REAEL will make periodic followed of the VMCHRI regarding the generation of the waste, Collection and Segregation of Bio-Medical Waste etc.,
7. The Health Care Establishments shall segregate the wastes in accordance with the Bio – Medical Waste (Management and Handling) Rules, 2016 of Govt. of India.
8. REAEL shall provide the initial training, free of cost, about segregation of wastes, collection of wastes in color coded bags as well as occupational safety in management and handling of Bio-Medical Wastes.
9. REAEL shall distribute color coded bags (cost is Rs.5/Bag + GST Tax)
10. The VMCHRI shall ensure that all the syringes disposed shall not have any part of the needle.
11. REAEL shall collect the VMCHRI at times and frequency mutually agreed by both the parties.
12. REAEL shall be liable for violation under the Bio-Medical Wastes (Management and Handling) Rules, 2016 from the time the waste is handed over to REAEL.
13. REAEL shall meet all the rules and regulations stipulated by the Tamil Nadu Pollution control Board.
14. REAEL promises to keep high standards of pollution control and shall update equipment as and when required.
15. All complaints (if any) shall be attended to in the shortest possible time, (48 hours).
16. VMCHRI shall maintain discharge of the waste approved by the Tamil Nadu Pollution control Board.

Velammal Medical College Hospital
& Research Institute

Chairman



- 17. REAEL shall send bill for the preceding month by the 3rd of the next month and the same shall be paid by DD / Account payee Cheque only drawn in favor of "Ramky Energy and Environment Ltd".. payable at Madurai.
- 18. The DD or Cheque should reach Madurai Office on or before 15th of the same month.
- 19. Payments made after 15th, shall attract a penalty of Rs.30/- per day.
- 20. REAEL shall stop services if payments are not made within 20 days from the date of billing.
- 21. Any change of Rules or Disputes will be sorted out by a joint committee of REAEL & VMCHRI.
- 22. REAEL & VMCHRI hereby undertake to adhere to this "Agreement of Service" for a minimum period of one year.
- 23. VMCHRI shall generate waste and all bio medical waste will be cleared by REAEL on a daily basis.
- 24. VMCHRI shall maintain discharge of the waste approved by SPCB.
- 25. Agreement can be terminated by giving one month notice by both the parties.

FOR VMCHRI

FOR REAEL

3/3
 Authorized Signatory
 Velupillai Prabhakaran Medical College Hospital
 & Research Institute
 Chairman

Authorized Signatory




**TAMIL NADU POLLUTION CONTROL BOARD
FORM-I**

Application for consent under section 21 of the Air (Prevention and Control of Pollution) Act 1981, as amended (Central Act 14 of 1981)

**(See rule 7 of Tamil Nadu Air (Prevention and Control of Pollution) Rules, 1983)
(To be submitted in Duplicate)**

1. [a] Full Name of the applicant : MV Muthuramalingam
(Occupier of the unit)
- [b] Designation : The Chairman
- [c] Office address with pin code : Anuppanadi Village, Madurai South Taluk, Madurai District, 625009
- [d] Factory address with pin code : S.F.No.
61/1,61/2,61/3,61/4,61/5,61/6,61/7,61/8,61/9,61/10,62/4,62/5A,62/6,62/7,63/1,63/3,63/6,63/9A,63/9B,63/9C,63/10,63/11,64/1,64/2, etc,
Anuppanadi Village, Madurai South Taluk, Madurai District., 625009
- [e] Phone no. with STD code : -
- [f] Fax no. with STD code : -
- [g] Email Id : provetmadurai@gmail.com
- [h] Website address :
- [i] Mobile No. : 8489903334
2. Full Name of the Unit : VELAMMAL MEDICAL COLLEGE HOSPITAL & RESEARCH INSTITUTE
3. Location of the unit :
- [a] Survey No/TS No : 61/1,61/2,61/3,61/4,61/5,61/6,61/7,61/8,61/9,61/10,62/4,62/5A,62/6,62/7,63/1,63/3,63/6,63/9A,63/9B,63/9C,63/10,63/11,64/1,64/2,64/3,64/4,64/6,64/7A,64/7B,64/8B,65/2,65/8A,65/11,65/12A,65/12B,65/13,65/14A,66/1,66/4,66/5,70/1A,70/1B,70/2A,70/2B,70/4A,70/6(P),71/1,71/2A,71/2B,71/3,71/4A,71/4B,71/5,71/6B1A,71/6B1B,71/6B2,72/1,72/2,72/3A,72/3B,72/4A,72/4B,72/4C,72/4D,72/5,72/6,72/7,72/8,72/9A,72/9B2,72/10,72/11A,72/11B,72/12,72/13,73/3(P),73/4A(P),73/4B,73/10(P),73/11(P),73/12(P),73/13,73/14(P),80/3A,80/5,80/1/7(P),80/8,80/9,80/10,80/11,80/19 and 80/20A
- [b] Village/Town : ANUPANADI
- [c] Taluk : MADURAI SOUTH
- [d] District : Madurai
4. Local body Name & Type : MADURAI Corporation
5. Land Status : Owned
- Extent of land (in Hectares) :
- [a] Total : 2.95

40

- [b] Build up area : 1.49
 [c] Solid waste Storage/Disposal area : 0.06
 [d] Green Belt/Irrigation area : 0.5
 [e] Vacant area {a-(b+c+d)} : 0.9
 6. Details of raw materials used :

SL.No.	Name of the raw material	Quantity	Unit	Principal Use
1.	No manufacturing activity involved.	0	--	--
2.	This is a Hospital	0	--	--

7. Details of fuel used :

SL.No.	Name of fuel	Points of use	Quantity in T/d	Calorific Value	Ash Content	Sulphur Content
1.	Diesel	DG Set (1010 KVA)	1.05	10300	Traces	1 %
2.	Diesel	DG Set (1010 KVA)	1.05	10300	Traces	1 %

8. Details of products manufactured :

SL.No.	Name of the product	Quantity	Unit	End Use
Products				
1.	No of beds in hospital	900	Nos	
2.	In Patients	900	Nos	
3.	Out Patients	500	Nos/Day	
By Products				
1.	Nil	0	--	--
Intermediate Products				

9. Manufacturing Process :
 This is a hospital.
 10. No. of Employees working per day (including contract workers) : 550
 11. Date of commissioning : 01/06/2013
 12. (a) Details of Point source emission with stacks :

41

SL.No.	Stack No	Source	Control Measures	Top dimension	Height above GL	Material of Construction	Exit Gas Velocity	Exit Gas Temp	Max Discharge
1.	1	DG Set (1010 KVA)	Acoustic enclosures with stack	0.3	9.5	MS	10.5	210	765
2.	2	DG Set (1010 KVA)	Acoustic enclosures with stack	0.3	9.5	MS	10.5	210	765

12. (b) Details of Fugitive or Noise emission :

SL.No.	Source of Fugitive or Noise emission	Type of emission	Pollution Control Measures	Capacity in HP

13. Total Gross Fixed Assets (GFA) (Rs. in Lakhs) : 46103.0

14. Cost of Air Pollution Control Measures (Rs. in Lakhs) : 50

15. Details of habitation: (All the habitation located within 1KM radius of the unit) :

SL.No.	Name of habitation	Distance in Kms	Population
1.	Chinna Anuppanadi	2	26158
2.	Madurai	0	1500000

16. [a] Name of the nearby Roadways : NH-45 B (Madurai - Tuticorin)

[b] Distance from the site in Kms :

17. [a] Land use classification of the site : Institutional use Zone

[b] Authority which classified the land use : D T C P

18. Name and distance of the sensitive area like places of Archeological importance, National Park, Wild Life World Sanctuary, Marine National Park, Mangrove Forests, Reserved Forests, Marsh Lands if any located within 10 KM radius of the unit :

19. Is the unit is located within 1 Km from marine coastal area (sea, estuaries, back waters) : NO

If yes please mention the distance from the unit (In Meter) :

20. Name and address of all Directors/Partners :

42

SL.No.	Name of Partner	Designation	Address
1.	M.V. Muthuramalingam	The Chairman	Nambikkai, No.21-A, Velammal Gardens, T.S. Krishna Nagar, Mogappair, Chennai - 600 037
2.	M.V.M. Velmurugan	Trustee	Nambikkai, No.21-A, Velammal Gardens, T.S. Krishna Nagar, Mogappair, Chennai - 600 037
3.	M.V.M. Velmohan	Trustee	Nambikkai, No.21-A, Velammal Gardens, T.S. Krishna Nagar, Mogappair, Chennai - 600 037
4.	M.V.M. Sasikumar	Trustee	Nambikkai, No.21-A, Velammal Gardens, T.S. Krishna Nagar, Mogappair, Chennai - 600 037
5.	M. Kunjaravalli	Trustee	Nambikkai, No.21-A, Velammal Gardens, T.S. Krishna Nagar, Mogappair, Chennai - 600 037

List of Documents as per rule:-

1. Copy of sale Deed /Lease Deed or any other relevant documents as proof to ensure possession of the site/factory for which application is made by the applicant. (Attached)
2. Copy of Memorandum of Articles in case of Public/Private sectors or registered partnership deed in case of partnership company. (Attached)
3. Topo sketch showing the distance of water bodies, roads, existing/proposed residential areas, agricultural lands, important religious locations, educational institutions, ancient monuments, archeological places and other sensitive areas for 1 KM. radius from the units. (Attached)
4. Detailed manufacturing process for each product along with detailed process flow chart. (Attached)
5. Audited Balance sheets indicating the existing Gross fixed Assets of the industry alone for the periods ending Previous financial Years (or) Auditor Certificate with break up details for the Existing Gross fixed Assets for the periods ending Previous financial Years duly certified by a Chartered Accountant in the prescribed format. (Attached)
6. Land use classification certificate as obtained from CMDA / DTCP/LPA. (Attached)
7. Details of Material balance for each products and process. (Attached)
8. Ground water clearance obtained from the competent Authority(If applicable). (Attached)
9. Industries attracting EIA Notification shall submit Environmental Clearance obtained from the MOEF/SEIAA along with the Environmental Impact Assessment Report (If applicable). (Attached)
10. Building Plan (Attached)
11. Fire NOC (Attached)

43

12. NOC from Public Health Department (Attached)
13. A covering requisition letter stating the status of the industry and activities clearly. (Attached)
14. Consent fee under Water and Air Acts payable to the Board. (Attached)
15. Commitment letter for Organic Waste Converter (Attached)
16. Piezometric well layout (Attached)
17. Building Approval (Attached)
18. Reply for Query (Attached)
19. Sewage Treatment Plant(STP) proposal which must contain details of design characteristics of sewage, treatment methodology, mode of disposal, design criteria for various units, detailed drawing of STP and its layout, diagram showing the hydraulic profile and mode of disposal of treated sewage and its adequacy(If applicable). (Attached)
20. Effluent Treatment Plant(ETP) proposal which must contain details including breakup quantity of water requirement with sources, breakup quantity of trade effluent, sources of trade effluent, characteristics of wastewater, treatment methodology, mode of disposal, design criteria for various units, detailed drawing of ETP and its layout, diagram showing the hydraulic profile and mode of disposal of treated effluent and its adequacy(If applicable). (Attached)
21. DD for arrears fees (Attached)
22. Annexure I (Attached)
23. Covering letter for DD (Attached)
24. Additional Demand Draft (Attached)
25. In case of transport of hazardous chemicals, details of chemicals transported, method of transport and its safety measures (If applicable). (Attached)
26. Layout plan showing the location of various process equipments, utilities like boiler, generator etc, effluent treatment plant, outlet location, non-hazardous and hazardous waste storage yard. (Attached)
27. Reply for Query dated 12.04.2017 (Attached)
28. Additional Demand Draft rev (Attached)
29. Covering letter for DD rev (Attached)
30. Details of Water Balance and wastewater balance for process. (Attached)
31. Request Letter (Attached)
32. Request Letter rev (Attached)
33. Request letter revised (Attached)
34. Audited Balance sheets indicating the existing Gross fixed Assets of the industry alone for the periods ending Previous financial Years (or) Auditor Certificate with break up details for the Existing Gross fixed Assets for the periods ending Previous financial Years duly certified by a Chartered Accountant in the prescribed format. Audited balance sheet is compulsory for all large and medium scale Industries (Attached)
35. Additional Demand draft - II (Attached)

Declaration

1. I certify that all the information / data supplied are true and I have not suppressed any relevant information. I am aware that furnishing incorrect information / suppression of relevant information attracts the penal action under Chapter VI of the Air (Prevention & Control Of Pollution) Act, 1981 as amended.
2. I hereby undertake to make a fresh application for consent in case of change in either of a product/point of discharge or in quantity of emission or of its quality.
3. I hereby undertake to abide by the directions/instructions issued by the Board from time to time.
4. I hereby undertake to apply for consent to operate/renewal of consent along with the required details 30 days prior to the expiry of consent order.

**Signature of the Applicant
Name and Designation**

Place :

Date :



44

**TAMIL NADU POLLUTION CONTROL BOARD
FORM-II**

**Application for consent under section 25/26 of the Water (Prevention and Control of Pollution) Act 1974,
as amended (Central Act 6 of 1974)**

**(See rule 26 of Tamil Nadu Water (Prevention and Control of Pollution) Rules, 1983)
(To be submitted in Duplicate)**

1. [a] Full Name of the applicant : MV Muthuramalingam
(Occupier of the unit)
- [b] Designation : The Chairman
- [c] Office address with pin code : Anuppanadi Village, Madurai South
Taluk, Madurai District, 625009
- [d] Factory address with pin code : S.F.No.
61/1, 61/2, 61/3, 61/4, 61/5, 61/6, 61/7, 6
1/8, 61/9, 61/10, 62/4, 62/5A, 62/6, 62/7,
63/1, 63/3, 63/6, 63/9A, 63/9B, 63/9C, 6
3/10, 63/11, 64/1, 64/2, etc,
Anuppanadi Village, Madurai South
Taluk, Madurai District., 625009
- [e] Phone no. with STD code : -
- [f] Fax no. with STD code : -
- [g] Email Id : provetmadurai@gmail.com
- [h] Website address :
- [i] Mobile No. : 8489903334
2. Full Name of the Unit : VELAMMAL MEDICAL
COLLEGE HOSPITAL &
RESEARCH INSTITUTE
3. Location of the unit :
- [a] Survey No/TS No :
61/1, 61/2, 61/3, 61/4, 61/5, 61/6, 61/7, 6
1/8, 61/9, 61/10, 62/4, 62/5A, 62/6, 62/7,
63/1, 63/3, 63/6, 63/9A, 63/9B, 63/9C, 6
3/10, 63/11, 64/1, 64/2, 64/3, 64/4, 64/6,
64/7A, 64/7B, 64/8B, 65/2, 65/8A, 65/1
1,
65/12A, 65/12B, 65/13, 65/14A, 66/1, 6
6/4, 66/5, 70/1A, 70/1B, 70/2A, 70/2B, 7
0/4A, 70/6(P), 71/1, 71/2A, 71/2B, 71/3,
71/4A, 71/4B, 71/5, 71/6B1A,
71/6B1B, 71/6B2, 72/1, 72/2, 72/3A, 72
/3B, 72/4A, 72/4B, 72/4C, 72/4D, 72/5,
72/6, 72/7, 72/8, 72/9A, 72/9B2, 72/10,
72/11A, 72/11B, 72/12, 72/13, 73/3(P),
73/4A(P), 73/4B, 73/10(P), 73/11(P), 7
3/12(P), 73/13, 73/14(P), 80/3A, 80/5, 8
1/7(P), 80/8, 80/9, 80/10, 80/11, 80/19
and 80/20A
- [b] Village/Town : ANUPANADI
- [c] Taluk : MADURAI SOUTH
- [d] District : Madurai
4. Local body Name & Type : MADURAI Corporation
5. Land Status : Owned
- Extent of land (in Hectares) :
- [a] Total : 2.95
- [b] Build up area : 1.49

45

- [c] Solid waste Storage/Disposal area : 0.06
- [d] Green Belt/Irrigation area : 0.5
- [e] Vacant area {a-(b+c+d)} : 0.9
- 6. Details of raw materials used :

SL.No.	Name of the raw material	Quantity	Unit	Principal Use
1.	No manufacturing activity involved	0	--	--
2.	This is a Hospital	0	--	--

- 7. Details of fuel used :

SL.No.	Name of fuel	Points of use	Quantity in T/d	Calorific Value	Ash Content	Sulphur Content
1.	Diesel	DG Set (1010 KVA)	1.05	10300	Traces	1 %
2.	Diesel	DG Set (1010 KVA)	1.05	10300	Traces	1 %

- 8. Details of products manufactured :

SL.No.	Name of the product	Quantity	Unit	End Use
Products				
1.	No of beds in hospital	900	Nos	
2.	In Patients	900	Nos	
3.	Out Patients	500	Nos/Day	
By Products				
1.	Nil	0	--	--
Intermediate Products				

- 9. Manufacturing Process :
This is a hospital.

- 10. [a] Water Source Details :

SL. No.	Source Type.	Source Name	Quantity
1.	Ground Water (outside premises)	Madurai Corporation	622.13

- [b] Water Consumption Details :

SL. No.	Source Consumption	Quantity (KL/D)
1.	WC-I : Cooling & Boiler feed	0.0
2.	WC-II: Domestic	600.0
3.	WC-III: Process (Easily Bio degradable)	22.13
4.	WC-IV: Process (Not easily Bio degradable)	0.0

- 11. Details of sewage/trade effluent generation :

46

a). Sewage Generation Details

Total Sewage Generation Quantity :452.00 KLD		
S.No.	Source	Quantity(KLD)
1.	Domestic	452.0

b). Trade Effluent Generation Details

Total Trade effluent Generation Quantity : 20.00 KLD		
S.No.	Source	Quantity(KLD)
1.	Lab Washing & Laundry Washing	20.0

12. Details of Sewage/effluent treatment plant :

a). Sewage Treatment Plant Details

Treatment status: Individual STP

SL. No.	Name of the Treatment Unit	No. of Units	Dimensions in metres
1.	Sewage Treatment Plant I (400 KLD)	1	---
2.	Collection Tank	1	15.0 x 8.0 x 3.0
3.	Aeration Tank	1	13.0 x 5.0 x 3.5
4.	Clarifier Tank	1	6.0 dia x 2.5 hgt
5.	Clarified Water Tank	1	10.0 x 4.0 x 2.5
6.	Treated Water Tank	1	10.0 x 4.0 x 2.5
7.	Sludge Drying Beds	6	3.0 x 3.0 x 1.0
8.	Pressure Sand Filter	1	1.6 dia x 2.3 hgt
9.	Activated Carbon Filter	1	1.6 dia x 2.0 hgt
10.	Sludge Pump	1	20 KLH @ 15 m
11.	Disinfection System	1	0-5 LPH @ 5 kg/sq.cm

b). Trade Effluent Treatment Plant Details

Treatment status: Individual ETP

SL. No.	Name of the Treatment Unit	No. of Units	Dimensions in metres
1.	For Bio Medical Waste		---
2.	Collection Tank	1	2.5 x 2.5 x 2.0
3.	Dis Infection Tank	1	3.0 dia x 1.5 hgt
4.	Sludge Drying Beds	1	1.5 x 1.5 x 1.2
5.	For Laundry Waste		---
6.	Collection Tank	1	4.0 x 4.0 x 2.0
7.	Neutralization Tank	1	3.0 dia x 1.5 hgt
8.	Sludge Drying Bed	1	1.5 x 1.5 x 1.2

13. Details of sewage/trade effluent disposal :

47

a). Sewage Disposal Details

S.No.	Description of Outlet	Quantity(KLD)	Disposal
1.	Sewage 1	100.0	On land for gardening
2.	Sewage 2	352.0	Utilized for HVAC

b). Trade Effluent Disposal Details

S.No.	Description of Outlet	Quantity(KLD)	Disposal
1.	Trade Effluent - 1	10.0	STP - 1
2.	Trade Effluent - 2	10.0	STP - 1

14. [a] Details of Non Hazardous Solid Wastes :

SL. No.	Nature of Solid Waste	Quantity	Unit	Mode of disposal	Area of land earmarked for storage/disposal(in sq.Metre)
1.	Bio Medical Waste	230	Kgs/Day	Common Facility	50
2.	Biodegradable Waste	674	Kgs/Day	Used as Manure	250
3.	Non Biodegradable Waste	825	Kgs/Day	Disposed through Authorized	250
4.	Sludge from STP	60	Kgs/Day	Used as Manure	50

14. [b] Details of Hazardous Waste :

SL. No.	Name of Process	Name of Process Waste (Category No)	Quantity T/Y	Waste Type	Waste Storage	Waste Disposal	Area earmarked for Storage/Disposal
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15. Total Gross Fixed Assets (GFA) (Rs. in Lakhs) : 46103.0

16. Cost of water Pollution Control Measures (Rs. in Lakhs) : 10.96

17. No. of Employees working per day (including contract workers) : 550

18. Date of commissioning : 01/06/2013

19. Details of habitation: (All the habitation located within 1KM radius of the unit) :

SL.No.	Name of habitation	Distance in Kms	Population
1.	Chinna Anuppanadi	2	26158
2.	Madurai	0	1500000

20. [a] Name of the nearby Roadways : NH-45 B (Madurai - Tuticorin)

48

- [b] Distance from the site in Kms :
- 21. Details of water bodies like lakes/rivers/canals within a radius of 1 KM and rivers within a radius of 5KM :
- [a] Name of the Water Source :
- [b] Distance (in meters) :
- 22. [a] Land use classification of the site : Institutional use Zone
- [b] Authority which classified the land use : D T C P
- 23 Name and distance of the sensitive area like places of Archeological importance, National Park, Wild Life World Sanctuary, Marine National Park, Mangrove Forests, Reserved Forests, Marsh Lands if any located within 10 KM radius of the unit :
- 24. Is the unit is located within 1 Km from marine coastal area (sea, estuaries, back waters) : NO
- If yes please mention the distance from the unit :
- 25. Name and address of all Directors/Partners :

SL.No.	Name of Partner	Designation	Address
1.	M.V. Muthuramalingam	The Chairman	Nambikkai, No.21-A, Velammal Gardens, T.S. Krishna Nagar, Mogappair, Chennai - 600 037
2.	M.V.M. Velmurugan	Trustee	Nambikkai, No.21-A, Velammal Gardens, T.S. Krishna Nagar, Mogappair, Chennai - 600 037
3.	M.V.M. Velmohan	Trustee	Nambikkai, No.21-A, Velammal Gardens, T.S. Krishna Nagar, Mogappair, Chennai - 600 037
4.	M.V.M. Sasikumar	Trustee	Nambikkai, No.21-A, Velammal Gardens, T.S. Krishna Nagar, Mogappair, Chennai - 600 037
5.	M. Kunjaravalli	Trustee	Nambikkai, No.21-A, Velammal Gardens, T.S. Krishna Nagar, Mogappair, Chennai - 600 037

49

List of Documents as per rule:-

1. Copy of sale Deed /Lease Deed or any other relevant documents as proof to ensure possession of the site/factory for which application is made by the applicant. (Attached)
2. Copy of Memorandum of Articles in case of Public/Private sectors or registered partnership deed in case of partnership company. (Attached)
3. Topo sketch showing the distance of water bodies, roads, existing/proposed residential areas, agricultural lands, important religious locations, educational institutions, ancient monuments, archeological places and other sensitive areas for 1 KM. radius from the units. (Attached)
4. Detailed manufacturing process for each product along with detailed process flow chart. (Attached)
5. Audited Balance sheets indicating the existing Gross fixed Assets of the industry alone for the periods ending Previous financial Years (or) Auditor Certificate with break up details for the Existing Gross fixed Assets for the periods ending Previous financial Years duly certified by a Chartered Accountant in the prescribed format. (Attached)
6. Land use classification certificate as obtained from CMDA / DTCP/LPA. (Attached)
7. Details of Material balance for each products and process. (Attached)
8. Ground water clearance obtained from the competent Authority(If applicable). (Attached)
9. Industries attracting EIA Notification shall submit Environmental Clearance obtained from the MOEF/SEIAA along with the Environmental Impact Assessment Report (If applicable). (Attached)
10. Building Plan (Attached)
11. Fire NOC (Attached)

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12. NOC from Public Health Department (Attached)
13. A covering requisition letter stating the status of the industry and activities clearly. (Attached)
14. Consent fee under Water and Air Acts payable to the Board. (Attached)
15. Commitment letter for Organic Waste Converter (Attached)
16. Piezometric well layout (Attached)
17. Building Approval (Attached)
18. Reply for Query (Attached)
19. Sewage Treatment Plant(STP) proposal which must contain details of design characteristics of sewage, treatment methodology, mode of disposal, design criteria for various units, detailed drawing of STP and its layout, diagram showing the hydraulic profile and mode of disposal of treated sewage and its adequacy(If applicable). (Attached)
20. Effluent Treatment Plant(ETP) proposal which must contain details including breakup quantity of water requirement with sources, breakup quantity of trade effluent, sources of trade effluent, characteristics of wastewater, treatment methodology, mode of disposal, design criteria for various units, detailed drawing of ETP and its layout, diagram showing the hydraulic profile and mode of disposal of treated effluent and its adequacy(If applicable). (Attached)
21. DD for arrears fees (Attached)
22. Annexure I (Attached)
23. Covering letter for DD (Attached)
24. Additional Demand Draft (Attached)
25. In case of transport of hazardous chemicals, details of chemicals transported, method of transport and its safety measures (If applicable). (Attached)
26. Layout plan showing the location of various process equipments, utilities like boiler, generator etc, effluent treatment plant, outlet location, non-hazardous and hazardous waste storage yard. (Attached)
27. Reply for Query dated 12.04.2017 (Attached)
28. Additional Demand Draft rev (Attached)
29. Covering letter for DD rev (Attached)
30. Details of Water Balance and wastewater balance for process. (Attached)
31. Request Letter (Attached)
32. Request Letter rev (Attached)
33. Request letter revised (Attached)
34. Audited Balance sheets indicating the existing Gross fixed Assets of the industry alone for the periods ending Previous financial Years (or) Auditor Certificate with break up details for the Existing Gross fixed Assets for the periods ending Previous financial Years duly certified by a Chartered Accountant in the prescribed format. Audited balance sheet is compulsory for all large and medium scale Industries (Attached)
35. Additional Demand draft - II (Attached)

Declaration

1. I certify that all the information / data supplied are true and I have not suppressed any relevant information. I am aware that furnishing incorrect information / suppression of relevant information attracts the penal action under section 42 of Water (P&CP) Act, 1974 as amended.
2. I hereby undertake to make a fresh application for consent in case of change of either of a product/point of discharge or of the quantity of discharge or its quality.
3. I hereby undertake to abide by the directions/instructions issued by the Board from time to time.
4. I hereby undertake to apply for consent to operate/renewal of consent along with the required details 30 days prior to the expiry of consent order.

**Signature of the Applicant
Name and Designation**

Place :

Date :

CONSENT FEE DETAILS – M/s. VMCH&RI

51

S. No	GFA in Lakhs	Year	Category	Consent Fees / year (Air & Water)
1	27212.37	2013 – 14	Red	6,18,486
2	38629.76	2014 – 15	Red	6,98,408
3	46103.0	2015 – 16	Red	7,50,722
4	46103.0	2016 – 17	Red	7,50,722
5	46103.0	2017 – 18	Red	7,50,722
6	46103.0	2018 – 19	Red	11,21,030
7	46103.0	2019 – 20	Red	11,21,030
8	46103.0	2020 – 21	Red	11,21,030
Total Fees				69,32,150

S. No.	DD No.	Date	Amount
1.	086111	29.10.2013	92,860
2.	086149	18.11.2013	5,25,580
3.	58673	20/01/2014	46
4.	233656	15/04/2016	7,50,722
5.	233835	22/07/2016	13,69,162
6.	253519	06/04/2017	7,50,722
7.	253571	27/04/2017	79,968
8.	310881	11/12/2019	22,42,060
9.	311165	28/09/2020	11,21,030
Total Fees			69,32,150

भारतीय ओवरसीज बैंक Indian Overseas Bank DD No. 890861110
ANUPPANADI 2545-0-0

केवल तीन महीने के लिए वैध VALID FOR THREE MONTHS ONLY
CS: 807 29102013
D D M M Y Y Y Y

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भोगी जानेपर On Demand pay TAMILNADU POLLUTION CONTROL BOARD****

को या उनके आदेश पर Or Order

रुपये Ninety Two Thousand Eight Hundred Sixty only
Rupees

प्राप्त मूल्य के बदले अदा करे for value received **92860.00
ANUPPANADI Br. -2545

एह दह एला दला
OT TT OL TL

प्रेषणकर्ता Remitted by "VELAMMAL MEDICAL COLLEGE HOSPI"

सेवा में Indian Overseas Bank
To "CBO-MADURAI"

कोड नं. 858-0-8 ई.सी.टाइप E.C.Type जाँच डिजिट Check Digit

C. ALWAR A 877
प्राधिकृत हस्ताक्षरकर्ता AUTHORISED SIGNATORIES
न.ह.में S.S.No. Please sign above

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भारतीय ओवरसीज बैंक Indian Overseas Bank DD No. 890861127
ANUPPANADI 2545-0-0

केवल तीन महीने के लिए वैध VALID FOR THREE MONTHS ONLY
CS: 812 29102013
D D M M Y Y Y Y

भोगी जानेपर On Demand pay TAMILNADU POLLUTION CONTROL BOARD****

को या उनके आदेश पर Or Order

रुपये One Thousand Five Hundred only
Rupees

प्राप्त मूल्य के बदले अदा करे for value received **1500.00
ANUPPANADI Br. -2545

एह दह एला दला
OT TT OL TL

प्रेषणकर्ता Remitted by "VELAMMAL MEDICAL COLLEGE HOSPI"

सेवा में Indian Overseas Bank
To "CBO-MADURAI"

कोड नं. 858-0-8 ई.सी.टाइप E.C.Type जाँच डिजिट Check Digit

C. ALWAR A 877
प्राधिकृत हस्ताक्षरकर्ता AUTHORISED SIGNATORIES
न.ह.में S.S.No. Please sign above

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भारतीय ओवरसीज बैंक Indian Overseas Bank DD No. 890861497
ANUPPANADI 2545-0-0

केवल तीन महीने के लिए वैध VALID FOR THREE MONTHS ONLY
CS: 803 18112013
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भोगी जानेपर On Demand pay TAMILNADU POLLUTION CONTROL BOARD****

को या उनके आदेश पर Or Order

रुपये Five Lac Twenty Five Thousand Five Hundred Eighty only
Rupees

प्राप्त मूल्य के बदले अदा करे for value received **525580.00
ANUPPANADI Br. -2545

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OT TT OL TL

प्रेषणकर्ता Remitted by "VELAMMAL MEDICAL COLLEGE HOSPI"

सेवा में Indian Overseas Bank
To "CBO-MADURAI"

कोड नं. 858-0-8 ई.सी.टाइप E.C.Type जाँच डिजिट Check Digit

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प्राधिकृत हस्ताक्षरकर्ता AUTHORISED SIGNATORIES
न.ह.में S.S.No. Please sign above

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MAHARAJA TECHNOLOGIES LTD. MAHARAJA CTS 2018

MAHARAJA TECHNOLOGIES LTD. MAHARAJA CTS 2018

MAHARAJA TECHNOLOGIES LTD. MAHARAJA CTS 2018



इण्डियन ओवरसीज बैंक Indian Overseas Bank

DD No. 890861497

कवल तान महान काल एवध VALID FOR THREE MONTHS ONLY

CS: 803

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PAYEE ANUPPANADI 2545-0-0

मंगि जानेपर On Demand pay TAMILNADU POLLUTION CONTROL BOARD****

को या उनके आदेश पर Or Order

रुपये Five Lac Twenty Five Thousand Five Hundred Eighty only

Rupees

प्राप्त मूल्य के बदले अदा करे for value received 525580.00
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प्रेषणकर्ता "VELAMMAL MEDICAL COLLEGE HOSPI"
Remitted by

सेवा में इण्डियन ओवरसीज बैंक
To Indian Overseas Bank
"CBO-MADURAI"



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प्राधिकृत हस्ताक्षरकर्ता AUTHORISED SIGNATORIES
न.ह.में S.S.No. न.ह.में S.S.No.
Please sign above

कोड नं. 858-0-8
Code No.

ई.सी.टाइप
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Check Digit

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Add: Dr. Arimurugan
Bank Charges

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केवल तीन महीने के लिए ही VALID FOR THREE MONTHS ONLY

27042017
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DD 962535716

इण्डियन ओवरसीज बैंक Indian Overseas Bank

को या उनके आदेश पर
Or Order

₹ 799681
ANUPPANADI 2545

On Demand pay DEE TNPC BOARD, MADURAI
SEVENTY NINE THOUSAND NINE
HUNDRED & SIXTY EIGHT ONLY

प्रेषणकर्ता Remitted by VMCH & R I
सेवा में इण्डियन ओवरसीज बैंक
To Indian Overseas Bank
Annangay

कोड नं. 020-0657
Code No. E.C. Type



प्राधिकृत हस्ताक्षर AUTHORIZED SIGNATORIES
न.र.मं. S.S.No. R.M.215083

जांच डिजिट
Check Digit

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This Counterfoil is not valid unless signed by an official of the Bank (in addition to the cashier in case of deposit by cash)

इण्डियन ओवरसीज बैंक Indian Overseas Bank
की सेवा में शाखा Branch
27/4/2017
वत्/अथवा/ डी डी/सटी/ने जो पर आहरित हो
DD/MT on
(माल-मा-संख्याएं उल्लिखित) (गिला का नाम भी लिखें Indicate District also)

फायरिंग नाम Favouring DEE, TNPC Board,
Madurai

रुपयों में	₹ 79,968 -	रुपयों में	
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आवेदक का नाम व पता
Applicant's Name and Address
आवेदक का नाम व पता
Applicant's Name and Address
आवेदक का नाम व पता
Applicant's Name and Address

अवकाश
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HOSPITAL TECHNOLOGIES LTD. MADURAI, TN

इण्डियन ओवरसीज बैंक Indian Overseas Bank
MADURAI-ANUPPANADI 2545

DD No. 963108813

केवल तीन महीने के लिए वैध VALID FOR THREE MONTHS ONLY

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प्रति आनेपर DEE TNPCB*****

On Demand pay

को या उनके आदेश पर
Or Order

रुपये Twenty Two Lakh Forty Two Thousand Sixty Rupees only
Rupees

₹ ***22,42,060.00
for value received

IOB ANUPPANADI 2545

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OT TT OL TL

प्रेषणकर्ता Remitted by VMC SPECIALITY HOSPITAL

सेवा में इण्डियन ओवरसीज बैंक
To ARTIGNAR ANNA NEGAR Indian Overseas Bank



कोड नं. (0651)
Code No.

ई.सी.टाइप 00
E.C.Type

जाँच डिजिट
Check Digit

प्राधिकृत हस्ताक्षरकर्ता AUTHORISED SIGNATORIES
न.ह.में S.S.No. R.No. 58632 न.ह.में S.S.No.
Please sign above

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TAMIL NADU POLLUTION CONTROL BOARD



OFFICE OF :

DOC TYPE :

OFFICE CODE :

CODE :

CASH RECEIPT NO. **61081**

ACCOUNTS			S.L.		

Date : 26.12.19

Received from Mb. Velammal Medical college Hospital,

Anupanadi, Madurai

the sum of Rupees Twenty two lakh forty two thousand sixty only

in cash / by D.D. / Banker's Cheque No. 310881 dated 11.12.19

drawn on S.O.B. Payable at Madurai

towards Cess / EMD / SD / Consent Fee to Air / Water / Analysis fees / AAQS / VEM Test Fees / ETI / Other

Rs. 2242060/-

(Signature)
 மாவட்ட கலெக்டர் & துணை கலெக்டர்
 தமிழ்நாடு மாசு கட்டுப்பாடு வாரியம்
 மதுரை

VOID ONLY

भारतीय बैंक Indian Overseas Bank
MADURAI-ANUPPANADI 2545

DD No. 963111656

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मंगे जानेपर On Demand pay DEE TNPCB*****

को या उनके आदेश पर Or Order

रुपये Eleven Lakh Twenty One Thousand Thirty only
Rupees

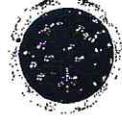
प्राप्त मूल्य के बदले अदा करें
for value received

₹ ***11,21,050.00
OB ANUPPANADI 2545

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प्रेषणकर्ता Remitted by VMCH & RI SCHEMES
सेवा में इण्डियन ओवरसीज बैंक
To Indian Overseas Bank

VOID



Handwritten signature

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V. 12/88

कोड नं. (0049)
Code No.

ई.सी.टाइप 00
E.C.Type

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प्राधिकृत हस्ताक्षरकर्ता AUTHORISED SIGNATORIES
न.ह.में S.S.No. 58632 न.ह.में S.S.No.
Please sign above

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**BEFORE THE HON'BLE
NATIONAL GREEN TRIBUNAL
(SOUTH ZONE) AT CHENNAI**

**(Application under Section. 14 and
15 read with section. 18 of
National Green Tribunal Act, 2010)**

APPLICATION NO: 8 OF 2021

IN THE MATTER OF:

**MEENAVA THANTHAI
K.R.SELVARAJ KUMAR
MEENAVAR NALA SANGAM**
(Registered under section 10 of the
Tamil Nadu
Societies Act, in SI.No. 205 of 2015
dated 26.06.2015)

... APPLICANT

AND

STATE OF TAMIL NADU
Through the Chief Secretary,
Government of Tamil Nadu,
Secretariat
Chennai 600 009 Ph.25671555,
email:- cs@tn.gov.in
AND 3 OTHERS.

.....RESPONDENTS

**REPLY STATEMENT FILED BY
THE 4TH RESPONDENT**

M/s K.SRIDHAR
S.A.GANDHI &
R.NEPOLIYAN

COUNSEL FOR 4TH RESPONDENT